Other Ranks (ORs): 11,37,810. (State-wise details of the personnel are not centrally maintained.)

- (b) Recruitment against vacancies arising from time-to-time is a continuous and an ongoing process.
- (c) and (d) Recruitment of Officers in Army is based on All India open competition and is not done State-wise. Recruitment of Other Ranks (OR) in Army is carried out on the basis of Recruitable Male Population (RMP) factor of States. As recruitment based on RMP gives fair and equitable representation to all States, no priority is given to any particular State.

Prioritising requirements of the defence forces

3354. SHRI S. THANGAVELU: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government is considering prioritising logistic, infrastructure and indigenous procurement in defence;
 - (b) if so, the details thereof;
- (c) whether it is a fact that Government has decided to promote Indian companies in procurement except in case of sophisticated equipments;
- (d) whether it is also a fact that there is an urgent need to spruce up all the facilities at the National Defence Academy; and
 - (e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) to (e) The Defence Procurement Procedure (DPP) 2013 mandates higher preference to the 'Buy (Indian)', 'Buy & Make (Indian)' and 'Make' categorisations in Capital Procurement. Consequently, all cases are processed under DPP-2013 as per the above hierarchy of preference to give the desired boost to indigenous defence industry and enhance domestic procurement.

There has been a thrust on indigenous manufacture of defence equipment through the collaborative efforts of Defence Research & Development Organisation (DRDO), Defence Public Sector Undertakings, Ordnance Factory' Board and the Indian Private Sector. The upgradation of facilities at the National Defence Academy is an ongoing process. Approval has been accorded for the construction of Fifth Battalion along with all

its ancillaries, 16th Squadron, Porta Cabins etc.

Written Answers to

Armed Forces personnel caught spying for Pakistan

- 3355. SHRI RAJKUMAR DHOOT: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that some personnel of the Armed Forces were nabbed for spying for spying for Pakistan in the recent past;
 - (b) if so, the details thereof for the last three years, year-wise;
 - the action which was taken in each of these cases; and (c)
 - the action Government proposes to take to prevent such cases in future? (d)

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) Yes, Sir. Details of Armed forces personnel, arrested for alleged spying for Pakistan during last three years, i.e. from 2012 to 2014, are as follows:-

Year	No. of personnel
2012	01
2013	Nil
2014	03
Total	04

- (c) Appropriate action has been taken against the accused as per the law and laid down procedure in this regard. One accused has been dismissed from service. Other cases are at different stages of trial in Civil / Military Courts.
- (d) Armed forces have counter intelligence set up in place to prevent such espionage cases. Advisories have been issued to sensitize and educate Armed Forces personnel and institute appropriate mechanism to prevent recurrence of such incidents.

Training aircrafts for IAF pilots

- 3356. DR. V. MAITREYAN: Will the Minister of DEFENCE be pleased to state:
- whether Government has adequate training aircrafts and trainees to provide the much needed aircraft training to our IAF pilots;